

ITEM NO.8

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for exemption from filing O.T. and permission to file additional documents and stay and Interim Relief and Office Report)

Date : 01/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Shantanu Sagar, AOR
Ms. Prerna Singh, Adv.

Mr. Chandra Prakash, Adv.

For Respondent(s) Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. SakshiM., Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by learned counsel for the petitioner, let the matter be listed on 9.9.2015.

It is hereby made clear that no further adjournment shall be granted.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master